

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 360 OF 2018

Dated: 12th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

ACME Solar Holdings Limited & Ors.

.... Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sujit Ghosh
Mr. Rishabh Prasad

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

ORDER

The speed post notice forwarded to the third Respondent has returned with the postal remarks "*refused to accept*".

The Appellant is permitted to take a fresh notice to the third Respondent returnable on 27.02.2019. Dasti, in addition, is also permitted.

List the matter for admission on **27.02.2019**, as agreed by the counsel for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N. K. Patil)
Judicial Member